#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### APPEAL NO. 184 OF 2018 & IA NO.680 OF 2018

# Dated: 13<sup>th</sup> July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

### In the matter of:

Sakthi Masala Private Ltd. Versus Karnataka Electricity Regulatory Commission &Ors.				Appellant(s)
				Respondent(s)
Counsel for the Appellant(s)	:	Mr. M. G. Ramachandran Mr. Senthil Jagadeesan Ms. Suriti Chowdhary		
Counsel for the Respondent(s)	:	Mr. Anand K. Ganesan Ms. Swapna Seshadri for R-	·1	
		Mr. Balaji Srinivasan Ms. Pallavi Sengupta Mr. Siddhanth Kohli Ms. Garima Jain Mr. Mayank Kshirsagar for F	R-2 &	3

## <u>ORDER</u>

## (IA NO. 680 – Application for interim directions)

The learned counsel appearing for the Respondent Nos. 2 &3 prays for six weeks time to enable them to file reply and thereafter, learned counsel appearing for the Appellant prays for three weeks to file rejoinder.

Submissions made by the learned counsel for the Appellant and learned counsel appearing for Respondent Nos. 2 & 3, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 2 & 3 may file the reply on or before 10-10-2018, after serving copy on the other side. Thereafter, the learned counsel for the Appellant may file rejoinder on or before 02-11-2018, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list the matter on <u>12-11-2018</u>.

(S. D. Dubey) Technical Member Bn/pr (Justice N. K. Patil) Judicial Member